GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:5181 ANSWERED ON:08.05.2012 SECURITY AGREEMENT WITH BANGLADESH

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Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether terrorists and insurgents still continue to operate from Bangladesh, and Bhutan despite the Government's efforts to contain them:
- (b) if so, the details thereof;
- (c) the details of security related agreement signed between India and Bangladesh during the last three years and the current year;
- (d) whether cross border criminal activities including illegal trade in arms and explosives, counterfeit currency, trafficking in narcotics and women and children have increased during the recent past;
- (e) if so, the details thereof; and
- (f) the steps taken by the Union Government to check these incidents?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) to (f): As per report, Indian Insurgent Groups (IIGs) active in the North Eastern India have been using Bangladesh territory for shelter, training, networking for subversive activities in India. In the Directors General Level Border Coordination conference of Border Security Force and Border Guard Bangladesh (BGB) held at New Delhi from 15th – 20th March 2012, BSF handed over a list of 51 camps of Indian Insurgent Groups (IIGs) reportedly based in Bangladesh to BGB for taking action against them. Government has also taken up the security related issues including IIGs camps in Bangladesh at various levels including Home Minister Level Talks between Indian and Bangladesh regularly. The Government of Bangladesh at the highest level has assured that their territory will not be allowed to be used for activities inimical to India. There is no specific report to suggest IIGs camps in Bhutan. However, Shashtra Seema Bal (SSB) has been deployed effectively for guarding of Indo Bhutan Border. Bilateral talks Between India and Bhutan on security and border management issues are being held periodically.

In January 2010, Agreement on Mutual Legal Assistance Treaty (MLAT), Transfer of Sentenced Persons (TSP) and Agreement on Combating Organized Crime, Illegal Drug Trafficking were signed and operationalized between the two countries. Both countries have also agreed that Extradition Treaty, under consideration by both the Governments, may be finalized at an early date. Signing of Agreements between the two Countries have helped in containing cross border terrorism and other organized crimes and also repatriation of Bangladeshi nationals who are in Indian Jails. Effective domination of the India-Bangladesh border by the security forces, erection of fencing and installation of flood lights along Indo-Bangladesh border has also helped in controlling cross border terrorism, smuggling of arms, fake currency notes, drugs and other illegal cross border activities.

As far as human trafficking is concerned, second meeting of the Task Force of India and Bangladesh on Human Trafficking was held on 9-10th April, 2012 at Kolkata. Both sides reviewed the progress on decision taken in the First Task Force meeting held in October, 2010 in New Delhi and expressed their satisfaction at the pace of bilateral cooperation in addressing the issue of human trafficking. The two sides held comprehensive discussions and deliberations on prevention, rescue, repatriation and rehabilitation of the victims of human trafficking.